High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.14602/2021

(Shahnawaz Khan s/o Chaman Khan
Versus
The State of Madhya Pradesh)

Indore, Dated 18.06.2021

Hearing through **Video Conferencing**.

Mr. Vikas Yadav, learned counsel for the applicant.

Mr. Vikas Jaiswal, learned Panel Lawyer for the respondent / State of Madhya Pradesh.

They are heard. Perused the case diary / challan papers.

This **first** application under Section 438 of Criminal Procedure Code, 1973 for grant of anticipatory bail has been filed by the applicant, who is apprehending his / her arrest in connection with Crime No.674/2020 registered at Police Station Sitamau, District Mandsaur (MP) for offence punishable under Sections 294, 323, 353, 332, 307, 147, 148 and 212 of the Indian Penal Code, 1860 and also under Sections 25 and 27 of the Arms Act, 1959.

Counsel for the applicant seeks leave of this Court to withdraw this application with a liberty to surrender the applicant before the lower Court. It is further prayed that the learned Judge of the lower Court may be directed to decide the applicant's regular bail application expeditiously.

Prayer appears to be reasonable.

In these circumstances, the application is dismissed as

withdrawn with a liberty to the applicant to surrender himself before the lower Court within one week from today; and if the applicant surrenders within such a period, then his application for grant of regular bail may be considered by the learned Judge of the lower Court expeditiously, in accordance with law.

Accordingly, Miscellaneous Criminal Case No.14602/2021 stands disposed of.

(Subodh Abhyankar)
Judge

Pithawe RC

RAMESH CHANDRA PITHWE
2021.06.19 12:20:44 +05'30'